The Andhra Pradesh Lotteries (Amendment) Act, 1995

Act 31 of 1995

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THE ANDHRA PRADESH LOTTERIES (AMENDMENT) ACT, 1995

ACT NO. 31 OF 1995

[26th May, 1995]

An Act to Amend the Andhra Pradesh Lotteries Act, 1968.

Enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-sixth Year of the Republic of India as follows:

1. (1) This Act may be called the Andhra Pradesh Lotteries (Amendment) Act, 1995.

   (2) It shall come into force on such date as the Government may by notification, in the Andhra Pradesh Gazette, appoint.

2. In the Andhra Pradesh Lotteries Act, 1968 (hereininafter referred to as the principal Act) in section 2,

   (i) in sub-section (1), clauses (a) and (c) shall be omitted;

   (ii) in sub-section (2), in clause (c), for the words “the licensing authority” the words “the Government” shall be substituted.

3. In section 4 of the principal Act,—

   (i) in sub-section (1), in clause (b), for the words “shall on conviction, be punished for the first offence, with fine which may extend to one thousand rupees and for any subsequent offence, with imprisonment for a term which may extend to three months,

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or with fine which may extend to five thousand rupees or with both", the words "shall on conviction be punished with imprisonment for a term which may extend upto five years and with fine which may extend upto twenty five thousand rupees" shall be substituted;

(ii) sub-section (2) shall be omitted.

4. Sections 6 to 11 of the principal Act shall be omitted.

5. Section 13 of the principal Act shall be omitted.

6. In section 14 of the principal Act, in sub-section (2),

(i) for the expression "Code of Criminal Procedure 1898" the expression "Code of Criminal Procedure, 1973" shall be substituted;

(ii) in the marginal reference for the expression "Central Act 5 of 1898" the expression "Central Act 2 of 1974" shall be substituted.

7. In section 16 of the principal Act, in sub-section (2),

(i) for the expression "Code of Criminal Procedure, 1898" the expression "Code of Criminal Procedure, 1973" shall be substituted;

(ii) in the marginal reference for the expression "Central Act 5 of 1898" the expression "Central Act 2 of 1974" shall be substituted.

8. Section 17 of the principal Act shall be omitted.

9. In section 18 of the principal Act, for the words "Magistrate of the Second Class the words "Magistrate of the First Class" shall be substituted.

10. Section 20 of the principal Act shall be omitted.

11. Sections 23 and 24 of the principal Act shall be omitted.
12. In section 25 of the principal Act,

(i) in sub-section (2), in item (i), for the expression "under section 7" the expression "under section 5" shall be substituted and items (ii) and (iii) shall be omitted;

(ii) for sub-section (4), the following shall be substituted, namely:

"(4) Every rule made under the Act shall immediately after it is made be laid before the Legislative Assembly of the State if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days, which may be comprised in one session or in two successive sessions and if before the expiration of the session in which it is so laid or session immediately following the Legislative Assembly agrees in making any modification in the rules or in the annulment of the rules, the rule shall from the date on which the modification or annulment is notified have effect only in such modified form or shall stand annulled as the case may be, however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule"

13. (1) On and from the date of commencement of this Act, all licences and exemptions granted under the principal Act other than under section 5 prior to such commencement and in force at such commencement shall stand terminated and no person shall continue to conduct any lottery in pursuance of such licence or exemption with effect from the date of such commencement.

(2) Any person contravening the provisions of sub-section (1) shall be punished with imprisonment for a term which may extend up to five years and with fine which may extend up to twenty five thousand rupees.